IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-290/ND/2017

In the matter of:

Mr. Neel Kamal

....PETITIONER

Vs.

ABW Infrastructure Ltd

... RESPONDENT

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Mayank Goel, Advocate

For the Respondent/Cor. Debtor

: Mr. Harish Sethi, Advocate

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the Respondent that 15 winding up petitions have been filed and are pending in the Hon'ble High Court of Delhi for adjudication before the Hon'ble High Court in relation to the Corporate Debtor.

Taking into consideration the said representation with regard to the Petitions similar to which decision on reference is awaited from the Hon'ble Principal Bench, the matter is adjourned to 15.1.2018.

List on 15.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 18.12.2017